

under the payment of Bonus Act. There is no NTC mill in Periyar District.

The workmen will be paid bonus as per Payment of Bonus Act. During discussions held between NTC management and Trade Union representatives, it was agreed that all workmen will return to work immediately; that a recoverable advance equivalent to 9 day's wages would be paid to eligible workers and that a scheme for productivity-linked-incentive would be prepared by February, 1986, which will be applicable after approval of Government of India:

Change in Freight System Affecting Gujarat State

4005. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Union Government has accepted in principle that common freight system introduced since 1956 for the transport of Iron and Steel be changed now on the basis of B. D. Pandey Committee's recommendation;

(b) whether Government are aware that the proposed change would adversely affect States like Gujarat;

(c) whether steel price per ton is expected to go up by Rs. 400 and Iron price by Rs. 300 per tonne according to the estimate of Gujarat Government submitted to Union Government;

(d) whether this would jeopardise over 5000 engineering and foundry units in Gujarat;

(e) whether his Ministry has received any representation from any organisation or from the Government of Gujarat against proposed changes; and

(f) if so, the response of the Ministry in this regard ?

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT) : (a) Yes, Sir.

(b) to (e). Representations have been received from the Government of Gujarat opposing the move for withdrawal of freight equalisation in respect of iron and steel. In its view such a change will adversely affect nearly 5000 engineering and foundry units in Gujarat as the prices of iron and steel will go up anywhere between Rs. 300 to 600/- per tonne.

(f) Modalities and time-phasing of the withdrawal of Freight Equalisation Scheme in respect of iron and steel are being worked out in consultation with the Ministries/ Departments concerned. These have not yet been finalised.

STATEMENT CORRECTING REPLY TO USO NO. 2884 DATED 9.8.85 RE : INCOME TAX DEFAULTERS AND THE REASONS FOR DELAY

[English]

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : In the statement referred to in reply to Unstarred Question No. 2884 answered on the 9th August, 1985, the following information was furnished :

At Sl. No. 5 in respect of Shri S. N. Maran the Income-tax demand outstanding was shown at Rs. 732.40 lakhs. Actually the amount due from this assessee is only Rs. 7.32 lakhs and not Rs. 732.40 lakhs as was mentioned in the reply.

2. The mistake occurred due to an inadvertent shift in the decimal point and by taking the amount due in thousands as the amount due in lakhs of rupees. The name of Shri S. N. Maran may hence be omitted and in its place following entry may be inserted in the statement annexed to the reply :

| Sl. No. | Name of assessee | Demand outstanding (Rs. in lakhs) | Reasons of the demand remaining outstanding |
|---------|--------------------------|-----------------------------------|---|
| 1. | Shri Kadar Ahmed Bhatti. | Rs. 3358.17 | The amount has not fallen due for payment. |

3. The error is regretted.

The mistake in the Question No. 2884 answered on 9.8.1985 in the Lok Sabha was pointed out by the Commissioner of Income-tax (Central-I), Madras, towards the close of Monsoon Session of the Parliament. Correctness of the reply was thereafter rechecked and verified and also the explanations of the Officers concerned were called for. After considering their explanations, the concerned officers were warned to be more careful in future while furnishing information to Parliament Questions and similar sensitive matters. In between the Parliament was not in session. Hence the corrected statement is being laid in this session.

11.52 hrs.

[English]

(Interruptions)

MR. DEPUTY-SPEAKER : All of you will please take your seat. I will call you one by one.

Mr. Basudeb Acharia.

SHRI BASUDEB ACHARIA (Bankura) : Sir, I have written a letter to you. The Prime Minister in an election meeting in Assam has stated...

MR. DEPUTY-SPEAKER : I have gone through that letter. Nothing is allowed. Nothing will go on record.

(Interruptions)**

SHRI BASUDEB ACHARIA : I have written to you a letter...

MR. DEPUTY-SPEAKER : I have already sent it to collect information whether it is a fact or not. I cannot allow this kind of allegation.

(Interruptions)**

SHRI BASUDEB ACHARIA : I want a clarification.

MR. DEPUTY-SPEAKER : I have already sent it. I will let you know afterwards.

(Interruptions)

[Translation]

SHRI SHAMINDER SINGH (Faridkot) : Mr. Deputy-Speaker, Sir, a few days ago... (Interruptions) I want to draw your attention to the fact that a few days ago, in Punjab... (Interruptions)

[English]

MR. DEPUTY-SPEAKER : Please give in writing.

Mr. Suresh Kurup.

SHRI SURESH KURUP (Kottayam) : For the last three days I have been raising in this House the issue of the Delhi University Teachers strike...

MR. DEPUTY-SPEAKER : We are getting information regarding that.

Now, papers to be laid on the Table.

Shri Arjun Singh.

11.53 hrs,

PAPERS LAID ON THE TABLE

[English]

Notifications under Export Quality Control and Inspections Act, 1963, Review on the Working of and Annual Report of the Export Credit Guarantee Corporation of India Ltd. Bombay for 1984, etc.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : On behalf of Shri Arjun Singh, I beg to lay on the Table—

1. A copy each of the following Notifications (Hindi and English